[Shri Saugata Roy]

would take firm steps so that further retrenchment would be stopped.

Now, yesterday in the newspapers, we saw a statement of the Chief Minister of West Bengal that when the Commerce Minister went to Calcutta on 3rd July, the industrialists had given a certain commitment but that word has not been kept. The industry has violated their commitment to the Commerce Minister. I take leave of the House to bring to your kind notice that a very serious situation has been created, that tomorrow all the jute workers will go on strike and that there will be no production tomorrow, resulting in loss of several crores of rupees.

That is why I request the Commerce Minister to take immediate steps so that the commitment made to him by the industry on 3rd July, when he went to Calcutta, is fulfilled by the industry and kept. Not only that. The basic problem of the bonus of workers in the jute industry is to be solved. Also, the retrenchment that is taking place till today is to be stopped. I also bring to your kind attention that after the Commerce Minister went to Calcutta, two more jute mills have declared lock-out, creating an unprecedented situation in which the Government does not seem to have any control on the jute industry. I hope, today or tomorrow, the Commerce Minister will make a statement on this matter in the House specially when all the jute workers in West Bengal are looking to the Commerce Minister and hoping that he will make some statement so that their problems may be sloved.

श्री हुकम देव नारायण यादव (मधुबनी): अध्यक्ष महोदय, मैंने भी लिख दिया है। हमारे यहां पर अकाल पड़ा हुआ है। दरभंगा में पानी ही नहीं बरस रहा है। लोग भूखों मर रहे है।

अध्यक्ष महोदय : यह स्टेट सबजेक्ट है। मैं क्या कर सकता हूं। बिहार में तो सरकार है।

श्री हुकम देव नारायण यादव : हम वहां तो है।

TEA (AMENDMENT) BILL—*Contd.*

MR. SPEAKER: We now take up further consideration of the Tea (Amendment) Bill. Shri Purna Sinha.

SHRI PURNA SINHA (Tezpur): Mr. Speaker, Sir, tea is the natural growth of Assam and the eastern parts of India. Prior to 1833, the East India Company had the monopoly trade in Chinese tea. It was only subsequently that the tea industry developed in India and tea gardens were started in 1833.

Prior to this, China had the monopoly trade in tea in the world. The Chinese tea used to go to London market and there it used to be auctioned and sold. Subsequently, only in 1938, tea grown in Assam was reported. I can tel you, from the history of tea growing, that the first consignment of 12 boxes of Assam tea was sent out to Calcutta in January, 1838 which reached Calcutta in May following and was shipped to U.K. in September and was sold there in January, 1839 together with Chinese tea by auction in London market for the first time in history.

Since then, the tea business has come to stay. The East India Company in those days formed a Tea Committee to investigate how tea cultivation could be developed. The Tea Committee remained a monopoly of the planting houses, foreign companies and others.

After the Independence, the Tea Board has come to take the position of the Tea Committee or it has become the sole statutory body to look after the tea industry. The tea industry recruited labour from Adivasis of Chota Nagpur, Bada Nagpur and Orissa. They were recruited to work in tea plantations. Their initial salary was three annas a day and they were made to serve there compulsorily for a number of years. Now, their population in and around tea industry

has grown to about 25 lakhs out of which only 6 lakhs are resident workers. Their highest daily wage is Rs. 4.99 today. They have task rates also. They live in one-room tenement without any attached bathroom, latrine or any compound worth the name. In 30 years of independence these Scheduled Castes and Tribes compositely termed as tea garden tribes are not treated as Scheduled Castes and Scheduled Tribes in Assam, though they are so in their own home States. They have remained so backward that in 30 years, they have not been able to produce 30 Managers in 1,400 tea estates of the State or 30 Lawyers. 30 doctors, 30 teachers, 30 Assistant Managers. 30 Engineers and even as many head clerks of tea garden officers though they have been told that they were free people for 30 years now. Such is the development of the economy of the tea garden population. They have only a primary school on each garden, but the buildings are in a dilapidated condition. As far as these statutory primary schools are concerned, there is no proper attendance; there are no teachers. The teachers who are kept for the purpose of teaching are working in the office, so much importance is given to education.

If you go there—some of the Parliamentary Committees should sometimes go there—you can see the conditions of the tea garden workers and how they are living; they are living in some gardens no better than the average ghettos of Negros in the most neglected areas of USA or other parts of America or even in Africa. The Tea Board of which perhaps the Tea Committee of the last century was the nucleus, has overall control of the plantations and indirectly it was armed with the Plantation Labour Act. Its offices are spread all over the world. The enormous funds that the Tea Board gets to spend are spent after some bureaucratic nominess such as the Chairman, the Deputy-Chairman, the Secretary, the Directors of Tea Development, of Tea Promotion, Controller of Licensing, Financial Adviser & Chief Accounts Officer, Assistant Secretary and regional offices at New Delhi, Bombay, Madras, Coonoor, Cochin, Siliguri, Jorhat, Palampur, Kottayam, Tezpur, Silchar and Berinag. There are overseas offices at London, Brussels, New York, Sydney, Cairo, Kuwait, besides tea centres in London, Cairo, Sydney and Bombay.

The Directorate of Tea Development provides loans at the rate of Rs. 11,250 per hectare of plain land estate and Rs. 13,750 of hilly land estate at low rate of interest and rebate for replacement and extension of tea areas and outright subsidy of Rs. 4,000 and Rs. 5,000 per hectare for replanting. There is no check on proper use of the provision of paying subsidy for replantation of tea gardens is Rs. 4000 for every hectare in case of plain tea gardens and Rs. 5000 for hily tea gardens. There is also a scheme for sale on hire-purchase of tea machinery, irrigation equipment, tractors and trucks all sorts of vehicles. For this also, the rate of interest is the same. The interest is as low as Rs. 9.3/4 per cent with a rebate for prompt repayment of 1/2 per cent—whereas the normal bank interest rate is 19 per cent for investment of the Scheduled and the Nationalised Banks. The districts of Assam which are otherwise backward but due to the existence of the Tea Estates, are considered to be forward and advanced in trade, business and industry—the young entrepreneurs among the public do not get loans from the banks at a low rate of interest. There are other reason why the Tea Board is a clog between the growers of tea and the consumers in my opinion.

The tea as it is produced in the gardens is not sold outside and in Delhi also. The tea which we in Delhi drink

[Shri Purna Sinha]

is not the tea which is produced in Assam because of the intermediary agencies. The Tea Board sells the tea which has got no taste, no flavour and not also the colour. Though they are selling it to the hon. Members at 30 paise per cup, I would submit is no tea—I can prove it—the tea which is produced in Assam, if it is offered to the hon. Members here, they will say that there is 500 times difference between the tea produced actually and the tea which the Tea Board has given us as best tea to consume. The best tea is exported.

SHRI HARI VISHNU KAMATH: (Hoshangabad): The best tea is being exported. Where?

(Interruptions)

SHRI PURNA SINHA: Assam tea is the best tea in the world. Again I can prove it if it is necessary. I have already given some proof of it to the hon. Members of the House who have taken it and they have appreciated it. The Tea Board has not helped to develop the tea; it has helped to deteriorate the tea which has been actually produced by the producers in their factories. So, I submit that the Tea Board should be completely overhauled. This small Amendment Bill about appointment of officers and about emoluments of Deputy Chairman will not do. The changing circumstances of the present demand of the Commerce Ministry to completely overhaul the Tea Board and bring in to it some amount of democracy. I can show you the distribution of the members of the Tea Board. The Tea Board has got seven civil servants, including the Chairman, a Deputy Chairman, these two are IAS officers—two M.Ps., seven planters, five workers' representatives, two exporters and internal traders, two manufacturers, two consumers and two others of other interests—perhaps also of the management. So, I find that 20 of them are Government and industry-cum-trade interests as against only seven of the labour and consumers. The Tea Board has to be re-constituted in order to give equal representation to consumers, labour, Government and management. Therefore, the Tea Act has to be overhauled, and a composite Bill should be brought in the next Session of Parliament giving due representation to the interests who are concerned with this industry and trade.

The planters of Assam, I understand, have made an offer to the hon. Minister that they are prepared to sell good Assam tea out of the 20 per cent that is released for internal consumption at Rs. 14 to 15 per kg. so that it is available to the common man in Delhi at that price as against what the Tea Board is selling in Delhi and here in the Canteen in Parliament House. The tea which is worth Rs. 6 per kg. in Assam is sold here at Rs. 31 per kg.—and that too the tasteless blends, but in colourful lables and packets.

I submit that the whole thing, including the business aspect, has to be overhauled so that really good tea is availabe not only to the hon. Members of this House but also to the lakhs of people in Delhi, Bombay and other metropolitan cities. For this purpose not only the Tea Act has to be amended and completely recast but also the machinery and the system of working of the Tea Board have to be completely overhauled; new blood should be brought in, so that people get the real tea produced in factories and not something by blending—by defective blending, not only the flavour but every other quality is lost. A cup of tea the cup that cheers, which is known the world over has lost its value here at home. What we are compelled to drink here is not worth being called tea at all.

I submit, once again, that the Tea Act should be completedly overhauled and amended, and as has been proposed a new Bill should be brought in every quickly.

MR. SPEAKER: Mr. Kachwai.

SHRI N. SREEKANTAN NAIR (Quilon): Sir, on a point of infor-

mation. I want to know how much time the hon. Minister will take for his reply, so that when Mr. Charan Singh moves his motion, I should be available here to move my substitute motion. The order of business, as you conceive now, may please be given to the House, so that we can arrange our programme accordingly.

MR. SPEAKER: How much time will the Minister take?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): I will take about twenty minutes.

MR. SPEAKER: Mr. Kachwai will be brief.

SHRI N. SREEKANTAN NAIR: I want to understand the position. After Mr. Kachwai has spoken, there may be at the most only five minutes for the lunch break. Will the Minister reply after the lunch break? I want to arrange my programme....

MR. SPEAKER: It will be only after the lunch break.

SHRI N. SREEKANTAN NAIR: Will the Minister speak after the lunch break?

MR. SPEAKER: If there is time, he will speak now. After Mr. Kachwai, there is no other speaker.

SHRI N. SREEKANTAN NAIR: There is lunch break at 1.00 p.m. He will not be able to finish....

MR. SPEAKER: Then he will continue after lunch break.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, मैं चाय (संशोधन) विधेयक का समर्थन करता हूं ।

इसमें सन्देह नहीं है कि चाय निगम ने भारत की चाय को संसार के देशों में फैलाने के सम्बन्ध में अच्छा कार्य किया है । परन्तु खेद का विषय है कि उसने चाय बागानों में काम करने वाले मजदूरों की ओर कोई ध्यान नहीं दिया है । मुझे भारत के तमाम चाय बागानों को देखने का अवसर मिला है । वहां काम करने वाले मजदूरों की स्थिति बहुत दयनीय और शोचनीय है । उनके लिए न दवाई की कोई व्यवस्था है और न रहने की । उन्हें अनाज भी पर्याप्त मात्रा में नहीं मिलता है । जहां तक आवास का सम्बन्ध है, पार्लियामेंट के मेम्बरों के बाथरूम या लैट्रिन जितने कमरे में आठ दस लोग सोते हैं । लेकिन चाय निगम या सरकार ने कभी भी इस बात पर जोर नहीं दिया है कि चाय बागान के मालिक उन लोगों को नये मकान बना कर दें ।

उन्हें मजदूरी बहुत ही कम मिलती है— 1 रुपया 10 आने से ढाई रुपये तक । जो पत्ती तोड़ी जाती है, चाय बागान के इंसपेक्टर उसकी छंटाई करते हैं । खराब पत्तियों को निकाल कर अलग कर दिया जाता है और केवल कोमल पत्तियों का पैसा मजदूरों को दिया जाता है । उन ख़राब पत्तियों को भी चाय बनाने के लिए उपयोग में लाया जाता है, मगर मजदूरों को उसकी मजदूरी नहीं दी जाती है ।

आज बहुत से चाय बागान की आर्थिक स्थिति ख़राब है । इस का मूल कारण यह है कि वहां बहुत पुराने पौधे लगे हुए हैं । चाय के पौधे की उम्र 30, 35, 40 साल होती हैं, लेकिन बहुत से चाय बागान में बहुत पुराने पौधे लगे हुए हैं, जिसके कारण ठीक चाय नहीं मिलती है ।

अध्यक्ष महोदय : काफ़ी बहुत अच्छी मिलती है ।

श्री हुकम चन्द कछवाय : अनुसन्धान द्वारा कुछ अच्छे पौधे लगाने का प्रयास किया जा रहा है, परन्तु इस बारे में सभी चाय बागानों को मदद नहीं मिलती है । मैं मन्त्री महोदय से कहना चाहता हूं कि इस बात पर विशेष ध्यान दिया जाये कि चाय बागानों में अच्छे पौधे लगाये जायें और पुराने पौधों को समाप्त किया जाये ।

[श्री हुकम चन्द कछवाय]

चाय बागानों में काम करने वाले मजदूरों को बरसाती और छाता दिया जाता है । लेकिन इस बात की आवश्यकता है कि महिला मजदूरों के छोटे बच्चों को रखने के लिए शिशुगृहों की व्यवस्था सभी चाय बागानों में की जाये ।

भारत की चाय संसार के देशों में बहुत प्रसिद्ध है । मुझे कुछ देशों में जाने का मौका मिला है । मैंने देखा है कि भारत की चाय दूसरे देशों की घटिया चाय में मिला कर बेची जाती है । मैं प्रार्थना करूंगा कि जब हम किसी देश को चाय बेचें, तो यह शर्त लगाई जाये कि भारत की चाय अन्य किसी चाय में मिला कर न बेची जाये । शुद्ध भारत की चाय विदेशों में लोगों को पीने को मिले इस बात का विशेष ध्यान रखा जाये । आज खराब चाय को अच्छी चाय में मिला कर बेचते हैं जिससे भारत की शाख गिरती है ।

हमने अनेक देशों के अन्दर टी बोर्ड खोल रखे हैं । मन्त्री जी को अच्छी तरह से ज्ञान है हम उस पर काफी खर्चा कर रहे हैं परन्तु भारत की चाय पीने के लिए अन्य देशों के अन्दर, अरब देशों के अन्दर, यूरोप के देशों के अन्दर जैसा आकर्षण चाहिए वैसा नहीं है । लोग अधिक आकर्षित हों भारत की चाय पीने के लिए ऐसा प्रयास किया जाये । आज जो किया जा रहा है उस में खर्च तो बहुत हो रहा है लेकिन चाय का प्रचार बहुत कम हो रहा है । मैं माननीय मन्त्री जी से कहूंगा कि इसकी ओर विशेष ध्यान दें ।

आज बहुत से चाय बागान बहुत पुराने हो गए हैं । उनको ठीक करने में बहुत काफी समय लगेगा । लेकिन आज बहुत से चाय बागान बीमार भी हैं । उन बीमार चाय बागान की स्थिति इस प्रकार की है कि वे आर्थिक संकट में हैं । वह आर्थिक संकट आप कैसे दूर कर सकते हैं यह आप देखें । मैं यह कहूंगा कि मणिपुर त्रिपुरा में आवागमन के साधन अधिक नहीं है इसलिए उनकी चाय बहुत सस्ते दामों में ली जाती है । उसकी व्यवस्था हो और इन बागान को अच्छे ढंग से चलाया जाये । उनमें काम करने वालों को अच्छी मजदूरी मिले, अच्छा खाने पीने को मिले, इस बात पर विशेष ध्यान दिया जाय ।

मैं समझता हूं मैंने जो बातें कही हैं माननीय मन्त्री जी ने कुछ बातें तो ध्यान से सुनी हैं, कुछ पर ध्यान नहीं दिया है, मैं आशा करता हूं कि अपना जवाब देते समय इन बातों पर ध्यान देंगे ।

श्री पायस टिर्की (अलीपुर द्वार) : माननीय अध्यक्ष महोदय, मैं माननीय मन्त्री जी द्वारा प्रस्तावित बिल का समर्थन करते हुए कहना चाहता हूं कि टी बोर्ड, टी इंडस्ट्री की सर्वांगीण उन्नति के विधान के लिए ही गठित किया गया है जिसमें चाय सम्बन्धी सभी समस्याओं का सही रूप से निराकरण हो सके, जिसमें चाय बागानों में काम करने वाले मजदूरों की उन्नति का विधान भी शामिल है । हमारी गुजरी सरकार ने इस तरफ थोड़ा भी ध्यान नहीं दिया है । मेरी पूरी आशा है कि नयी जनता सरकार हर पहलू पर पूरा ध्यान देगी ।

चाय की बिक्री आक्शन के बाहर कम दामों में निजी व्यवसायियों को बराबर दी जाती रही है और चाय बागानों के मालिक अनैतिक तौर से अनेक रुपये बटोरते रहे हैं । क्या नयी सरकार इस अनैतिक कारोबार का खात्मा करने में सक्षम होगी ?

बहुत से चाय बागान विदेशी मालिकों के चले जाने के बाद देशी मालिकों के हाथ लगे हैं । ये देशी मालिक चाय बगीचों की उन्नति न सोच कर केवल कितना लाभ उठा सकते हैं उसी ओर अपनी पूरी शक्ति लगा रहे हैं । चाय की फसल अच्छी पाने के लिए चाय के पौधों की अच्छी निगरानी और सेवाए अत्यन्त जरूरी हैं । रासायनिक खादों का

देना, पौधों में आने वाली बीमारियों और फलों को बरबाद करने वाले कीड़ों से उसे बचाना है। पर ये मालिक इस ओर ध्यान नहीं दे रहे हैं। ये इस फेर में हैं कि ज्यादा से ज्यादा मुनाफा उठा लिया जाये और जब चाय बागान बरबाद हो गया हो तो रोगग्रस्त घोषित कर दिया जाये।

आप को खयाल होना चाहिए कि चाय के पौधे केवल 20 से 25 वर्षों तक ही अच्छे पत्ते लाते हैं। इसलिए यह जरूरी है कि पुराने पौधे उखाड़ फेंके जाएं और उस की जगह नए पौधे वैज्ञानिक तौर तरीके से लगाए जाएं, नहीं तो कुछ ही वर्षों के अन्दर हमारे सब चाय बगीचे एक साथ बर्बाद हो जायेंगे और हमारा व्यापार एकदम ही नीचे गिर जायेगा। इसलिए समय रहते सरकार को सतर्क हो जाना है और सब से अच्छी बात तो यह होती कि सरकार बिना मुआवजा के ही सभी चाय बगीचों का राष्ट्रीयकरण कर लेती। सारी जनता ने राष्ट्रीयकरण के पक्ष में ही जनता पार्टी के उम्मीदवारों को वोट देकर विजयी बनाया है। इसलिए सरकार को इस ओर गम्भीर विचार करना आवश्यक है। क्या मंत्री महोदय सदन को इस विषय पर अपना अभिमत बतलाने की कृपा करेंगे।

आये दिन प्रधान मंत्री से लेकर सभी मंत्रालयों में जन-जातियों और आदिवासियों की सर्वांगीण उन्नति तथा इन पिछड़े लोगों को कम से कम समय में देश की अन्य जातियों के समानान्तर ले आने वाली वहस और परिकल्पनाएं सुनने में आती रही हैं। कांग्रेस बेंचों से भी इनकी माली हालत पर चार आंसू बहाने की एक प्रकार से आदत बनती जा रही है। श्रीमन्, भले शब्दों और कोरे आश्वासनों से कोई महत्वपूर्ण काम आज तक नहीं हुआ है और न ही भविष्य में होने की सम्भावना है। कथनी और करनी में समंजस्य का होना समय की पुकार है।

13 hrs.

श्रीमान, इन चाय बगीचों में काम करने वाले 99 प्रतिशत लोग हिन्दी भाषा-भाषी इलाके के आए आदिवासी हैं। ये अभी भी गुलामी से मुक्त नहीं हो पाए हैं। इन की सारी मेहनत का फल चन्द लोग ही भोग कर रहे हैं, इन को अभी तक दूसरे दर्जे का ही नागरिक समझा जाता है, अवश्य शब्दों में नहीं, पर व्यावहारिक कार्यक्रमों में।

श्रीमान जी, इन बेचारों के लड़के-बच्चों के लिए लिखने पढ़ने की कोई व्यवस्था न तो सरकार की ओर से और न ही चाय बगीचों के मालिकों की ओर से अभी तक हो पाई है। हां, चार-पांच हजार की बस्ती वाले बागानों में एक हिन्दी मास्टर रख दिया गया है जो इन मजदूरों के बच्चों को अक्षरिक ज्ञान दे।

इन बगीचों की शासन व्यवस्था बड़ी ही विचित्र है। किसी भी आदिवासी के लिए आफिसों में किरानी तक की नौकरियां नहीं दी जाती हैं। यदि किसी को मिल भी गई हो तो दफ्तर में उस की कर्म-तत्परता केवल कम महत्वपूर्ण कामों तक ही सीमित है। मेनेजरियल स्टाफ़ तक पहुंचने में तो शायद हजारों वर्ष लगेंगे। मेरी अपील है कि सरकार चाय बगीचों को अपने अधीन ले ले और इन आदिवासियों को जो इस व्यवसाय का पूरी तरह संचालन कर सकते हैं, उन को बढ़ावा दे। मुझे आशा है कि आदिवासी किसी दूसरे व्यवसाय की तुलना में इस व्यवसाय को ज्यादा अच्छे रूप में चला सकेंगे। मैं चाहता हूं कि केन्द्रीय विद्यालय हर बगीचे में बिना देरी किए खोले जाएं। इस व्यवसाय के हर क्षेत्र में आदिवासियों को प्रमुखता दी जानी चाहिए। क्या मंत्री महोदय इस तरह का कोई आश्वासन दे सकने में सक्षम होंगे कि जिन बगीचों में 99 प्रतिशत आदिवासी काम करते हैं, उन बगीचों और क्षेत्रों में आदिवासियों को नौकरी में प्राथमिकता दी जाएगी।

[श्री पायस टिर्की]

आसाम की माननीय सदस्या ने कहा है की चाय बगीचों में काम करने वाले आदिवासियों को, जिन में ज्यादातर छोटा-नागपुर के आदिवासी हैं, उन को आसाम सरकार ने शडयूल्ड ट्राइब्स का दर्जा नहीं दिया है। यह बड़े दु:ख की बात है। मैं आशा करता हूं कि मंत्री महोदय इस तरफ़ ध्यान देंगे और सदन को आश्वासन देंगे कि उन को शडयूल्ड ट्राइब्स का दर्जा अति शीघ्र मिल जाएगा। और वे आसाम सरकार में उचित प्रतिनिधित्व कर सकेंगे।

मैं मंत्री महोदय से यह भी अर्ज करूंगा—यदि उन को फुरसत हो तो एक बार किसी चाय बागान का दौरा करें और वहां की स्थिति का अध्ययन करें।हिन्दी जो हमारी राष्ट्र भाषा है, उस को सारे देश में फैलाने का श्रेय भी शायद हमारे मजदूरों को ही है, लेकिन सरकार की ओर से उन की उचित शिक्षा-दीक्षा की व्यवस्था नहीं हुई है। मजदूरों ने विशेष करके छोटा-नागपुर, उड़ीसा, मध्य प्रदेश और अन्य सभी प्रान्तों के मजदूरों ने अपनी मातृभाषा को छोड़कर हिन्दी को पूरे दिल से अपनाया है पर दु:ख की बात है कि इन मजदूरों के बच्चों को हिन्दी माध्यम से शिक्षा दीक्षा देने का सरकार की ओर से अभी तक कोई ठोस कदम नहीं उठाया गया है। सरकार मजदूरों को हिन्दी पढ़ाना शुरू करे, आफिसरों को नहीं। हमारे मजदूर भाई अभी तक गुलामी की डोरी में बन्धे हुए हैं। मैं आशा करता हूं कि मंत्री महोदय जो विषय मैंने यहां पर उठाया है, उन पर ध्यान देंगे और इस सदन को उचित आश्वासन दगे।

13.04 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER: Now, the Minister will reply after lunch. Then the other discussion we can take up at 2.30 and go on till 3 p.m. when we will take up both the motions regarding unemployment, for which 3½ hours are allotted.

The discussion on SC & ST report will be adjourned in the sense that it will be taken up and continued later, if the House has no objection.

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of clarification. The motion on unemployment, I believe, has been allotted two hours.

MR. SPEAKER: We will take it up at 3 O'clock. The other motion, Mr. Chandrappan's motion is given 1½ hours. We shall continue with both of them together. We can discuss together the motions of Shri Jyotirmoy Bosu and Shri Chandrappan. These arise from the same subject.

(*Interruptions*)

Of course it is in the hands of the House to decide one way or the other. This Bill is likely to be finished by 2.30 P.M. We shall take up the Report at 2.30 P.M. and we shall go on till 3 O'clock.

श्री विनायक प्रसाद यादव (सहरसा) : अध्यक्ष महोदय, इस बिल को पब्लिक ओपीनियन के लिये सर्कुलेट करने का मेरा अमेंडमेंट है।

MR. SPEAKER: The present estimate is that this Bill will be finally decided by about 2.30 P.M.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): As has been put down in the Order Paper, the two motions—one of Shri Jyotirmoy Bosu and another of Shri C. K. Chandrappan—are scheduled to be taken up at 2.30 P.M., on the advice of the Business Adivsory Committee. That was accepted by this